

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V held on 04.09.2008

The Meeting No. 23/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 04.09.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
4.	Sh. J.D.Giri, Vice President (HR), M/s Shahi Export P. Ltd.	Nominee from AEPC
5.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

The Agenda for individual cases for Meeting No. 23/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 23/84-ALC3/2008 **MEETING DATE** : 04.09.2008

Online cases

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Case No.:21/17/84-ALC3/2008	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Approved
HQ File :01/84/050/00207/AM09/	RLA File :05/24/040/00965/AM08/	Lic.No/Date:0510218518 26.03.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/42/2008-09/Hosy dated 03.09.2008 as detailed below: -			
Export item	Import item	Quantity allowed.	
Ladies Top in 65% Polyester 35% Cotton solid dyed fabric and Collars are made from 65% Polyester 35% Cotton Printed fabric (Style No.C-3885)	65% Polyester 35% Cotton Solid dyed Fabric, GSM-195+/- 10%	2.98 Sq. Metre/Pc.	
	65% polyester 35% Cotton Printed Fabric, GSMs-195+/-	0.40 Sq. Metre/Pc.	

	10%	
Ladies Top in 65% Polyester 35% Cotton Solid dyed Fabric (style No.C3883)	65% Polyester 35% Cotton Solid dyed Fabric, GSM-195+/- 10%	2.92 Sq Metre/Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:23/17/84-ALC3/2008	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status : Approved
HQ File :01/84/050/00209/AM09/	RLA File :05/24/040/00014/AM09/	Lic.No/Date:0510219120 08.04.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC(MSME) conveyed vide their U.O No.37(5)/40/2008-09/Hosy dated 03.09.2008 as detailed below:-

Export item	Import item	Quantity allowed
Babies Dress made from 100% cotton 21 W Corduroy fabric GSM-181+/-10	100% Cotton 21 W Corduroy Fabric GSM- 181+/-10	Not recommended
Babies Diaper made from 100% Cotton 21 W Corduroy fabric GSM-181+/-10	100% Cotton 21 W Corduroy Fabric GSM- 181+/- 10	Not recommended
Girls' Dress made from 100% Cotton 21 W Corduroy fabric GSM-181+/-10 (Style No.X9070)	100% Cotton 21 W Corduroy Fabric GSM- 181+/- 10	1.23 Sq. Metre/Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:24/17/84-ALC3/2008	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Approved
HQ File :01/84/050/00210/AM09/	RLA File :05/24/040/00002/AM09/	Lic.No/Date:0510219084 08.04.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC(MSME) conveyed vide their U.O. No. 37(5)41/2008-09/Hosy dated 03.09.2008 as detailed below:-			
Export item	Import item	Quantity allowed	
Ladies Top in 70% Polyester 30% Silk Printed Fabric (style No.OFR 302)	70% Cotton 30% Silk Printed Fabric GSM-39+-10%	1.74 Sq. Metre/Pc.	
Ladies Top in 70% Polyester 30% Silk Printed Fabric (style No.OFR 304)	70% Polyester 30% Silk Printed Fabric, GSM-39+/-10%	1.41 Sq Metre/Pc	
Ladies Top in 70% Cotton 30% Silk Dyed Fabric) Style No.OFR 220)	70% Polyester 30% Silk Printed Fabric, GSM-39+/-10%	2.52 sq. Metre /pc	
The GSM should match in both import and export.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:17/23/84-ALC3/2008	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Approved
HO File :01/84/050/00274/AM09/	RLA File :05/24/040/00010/AM09/	Lic.No/Date:0510219372	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
Ladies shirt dress made of 100% cotton chambray fabric, GSM- 210+/-10% (Style No. 00223236)	2865 Pcs	100% cotton chambray fabric, GSM- 210+/-10%	8709 Sq. Metres.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:16/23/84-ALC3/2008

Party Name:SHAHI EXPORTS PVT. LTD.

Meet No/Date:23/84-ALC3/2008
04.09.2008

Status:
Approved

HQ File :01/84/050/00273/AM09/

RLA File :05/24/040/00039/AM09/

Lic.No/Date:0510219895
29.04.2008

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
Men's Trouser made of 100% cotton corduroy fabric, GSM- 280+/-10% (Style No. 00223236)	22140 Pcs	100% cotton corduroy fabric, GSM- 280+/-10%	73726.20 Sq. Mtrs.
		75% Polyester 25% cotton fabric, GSM-105+/-10%	17933.40 Sq mtrs.

The GSM should match in both import and export.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

6	Case No.:12/23/84-ALC3/2008	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Approved
	HQ File :01/84/050/00269/AM09/	RLA File :03/95/040/00141/AM09/	Lic.No/Date:0310471503 16.05.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 3% wastage on import item as detailed below: -			
	Export item	Export Qty.	Import item	Quantity allowed
	Tesa Tape black, Size: 9mmx 50mtrs,	32584 Sq mtrs.	51609 Pet Fleece machine. Black Tape size-1140mm width x50 mtrs., length-34213.20 sq mtrs.	33562 Sq mtrs.
	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

7	Case No.:18/23/84-ALC3/2008	Party Name:RICHA & CO	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Approved
	HQ File :01/84/050/00275/AM09/	RLA File :05/24/040/00112/AM09/	Lic.No/Date:0510221058 27.05.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008. However, Committee taking cue from SION, J-196 decided to allow the item of import @ 2.20 Sq mtrs/Pc. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

8	Case No.:22/23/84-ALC3/2008	Party Name:CELEBRITY FASHIONS LTD.,	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00279/AM09/	RLA File :04/24/040/00052/AM09/	Lic.No/Date:0410096140 30.05.2008	Defer Date:02.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to the representative of DC (MSME) for their examination and comments. In view of this case stands deferred for re-listing on 02.10.2008.			

9	Case No.:26/17/84-ALC3/2008	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00212/AM09/	RLA File :10/24/040/00214/AM08/	Lic.No/Date:1010029686 03.06.2008	Defer Date: 18.09.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 18.09.2008.			

	Case No.:28/17/84-ALC3/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Rejected
	HO File :01/84/050/00214/AM09/	RLA File :02/24/040/00063/AM09/	Lic.No/Date:0210113212	

		03.06.2008	
10	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DGFT vide their letter dated 19.08.2008. Therefore Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>		

	Case No.:1/12/84-ALC3/2008	Party Name: VIRAJ SYNTEX (P) LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Rejected
	HQ File :01/84/050/00146/AM09/	RLA File :06/24/040/00015/AM09/	Lic.No/Date:0610013491 05.06.2008	
11	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DGFT vide their letter dated 13.08.2008. Therefore Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

12	Case No.:13/23/84-ALC3/2008		Party Name:QUALIANCE INTERNATIONAL PVT.LTD.		Meet No/Date:23/84-ALC3/2008 04.09.2008		Status: Approved	
	HQ File :01/84/050/00270/AM09/		RLA File :03/95/040/00161/AM09/		Lic.No/Date:0310473361 05.06.2008			
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm as detailed below: -							
	Export item		Export Qty.	Import item		Quantity allowed		
	Helmet cover made of polyester/cotton printed		38500 Pcs	Polyester/cotton printed blended fabric		17325 Sq mtrs.		

blended fabric			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

13	Case No.:14/23/84-ALC3/2008	Party Name:VIGNESHWARA EXPORTS LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Rejected
	HQ File :01/84/050/00271/AM09/	RLA File :03/95/040/00180/AM09/	Lic.No/Date:0310473529 06.06.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case no manufacturing process is involved. Hence, Committee decided to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

Case No.:29/17/84-ALC3/2008	Party Name:CHINAR FORGE LIMITED	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status : Approved
HQ File :01/84/050/00215/AM09/	RLA File :30/24/040/00014/AM09/	Lic.No/Date:3010056600 09.06.2008	
Decision: The Committee considered the case as per agenda alongwith report submitted by the team consisting officers from DGFT, DC (MSME) and DIPP, who had visited the units of the firm. Accordingly, Committee decided to ratify the Advance authorization issued in this case as per report as detailed below:-			
Export Item	Export Qty.	Item of inputs	Qty. Recommended
Synthetic printed tufted Carpet/Mats Containing solid gel coating	407857 Kgs	BCF Nylon yarn	1.05 kg/kg content in export.
		Polypropylene BCF yarn	1.03 kg/kg content in export.
		Polypropylene Primary backing	1.04 kg/kg content in export.
		Natural Rubber Latex (60%	0.136 kg/Sq mtr of export.

14	weight 750+/- 10 GSM	DRC)	
		Synthetic Rubber Latex SBR (67% TSC)	0.516 kg/Sq mtr of export.
		Oelic Acid Soap (75% TSC)	0.261 kg/Sq mtr of export.
		ZDEC (Rubber Accelerator)	0.018 kg/Sq mtr of export.
		ZMBT (Rubber Accelerator)	0.013 kg/Sq mtr of export.
		Wingstyl L (Rubber anti-oxidant)	0.013 kg/Sq mtr of export.
		Calcium Carbonate filler	0.184 kg/Sq mtr of export.
		Acid dyes/Cationic Dyes	0.02 kg/ kg BCF Nylon yarn in the export product.
		Chemicals (Tanasprint ST 160 Xtrme)	0.02 kg/kg of export.
The values of dyes and Chemicals shall be restricted to 14% of FOB Value within the overall CIF Value of the Licenses.			
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

15	Case No.:15/23/84-ALC3/2008	Party Name:REFLEXIONS NARA YANI IMPEX PVT. LTD	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00272/AM09/	RLA File :02/24/040/00072/AM09/	Lic.No/Date:0210113394 10.06.2008	Defer Date:02.10.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -</p> <ul style="list-style-type: none"> (i) The detail specification including sketch and design of each export product indicating dimension, size of the product and net content of each of the import item; (ii) The complete nomenclature with specification of each import items proposed to be imported duty free; (iii) The manufacturing process of each export product indicating wastage or raw material at each stage of process; 			

- (iv) Production of the export product vis-a-vis consumption of all the raw materials duly endorsed by concerned Central Excise Range.

The case stands deferred for re-listing on 02.10.2008.

16	Case No.:7/12/84-ALC3/2008	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00152/AM09/	RLA File :05/24/040/00152/AM09/	Lic.No/Date:0510221905 11.06.2008	Defer Date:18.09.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 18.09.2008.			

17	Case No.:14/17/84-ALC3/2008	Party Name: GAURA V INTERNATIONAL	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00200/AM09/	RLA File :05/24/040/00251/AM09/	Lic.No/Date:0510223820 15.07.2008	Defer Date:02.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 02.10.2008.			

	Case No.:18/17/84-ALC3/2008	Party Name:PIONEER EMBROIDERIES LTD	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Rejected
	HQ File :01/84/050/00204/AM09/	RLA File :03/95/040/00332/AM09/	Lic.No/Date:0310479087 17.07.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

18 that import item No.1 i.e Polyester cotton blended fabric cannot be allowed since; Lace cannot be made out from fabric. Further, firm have also neither given the no. of pieces of export item no.2 nor CAD,CAM, Laymarker, Calculation sheet to justify the requirement of import item no.2. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

19	Case No.:35/17/84-ALC3/2008	Party Name:FENNER CONVEYOR BELTING PVT. LTD.		Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Approved
	HQ File :01/84/050/00221/AM09/	RLA File :35/81/040/00001/AM08/		Lic.No/Date:3510024238 21.07.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 4% wastage on item of import as detailed below: -				
	Export item	Export Qty.	Import item	Quantity allowed	
	Conveyor belt of textile materials not impregnated or coated made out of polyester filament yarn high tenacity 1000D, content: 48413.7 Kgs.	64500 Kgs	Polyester filament yarn high tenacity 1000D	50350.20 Kgs.	
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

Case No.:1/19/84-ALC3/2008		Partv Name:ROVERCO APPAREL		Meet No/Date:23/84-ALC3/2008		Status: Reiected	
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20		COMPANY PVT LTD	04.09.2008	
	HQ File :01/84/050/00230/AM09/	RLA File :04/24/040/00108/AM09/	Lic.No/Date:0410097550 25.07.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement and Style No., in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

21	Case No.:2/19/84-ALC3/2008	Party Name:SUBBAROW APPARELS,	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00231/AM09/	RLA File :04/24/040/00109/AM09/	Lic.No/Date:0410097618 29.07.2008	Defer Date:02.10.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to the representative of DC (MSME) for their examination and comments. In view of this case stands deferred for re-listing on 02.10.2008.</p>			

22	Case No.:6/19/84-ALC3/2008	Party Name:CHELSEA MILLS	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00235/AM09/	RLA File :05/24/040/00284/AM09/	Lic.No/Date:0510224899 01.08.2008	Defer Date:02.10.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to the representative of DC (MSME) for their examination and comments. In view of this case stands deferred for re-listing on 02.10.2008.</p>			

23	Case No.:1/23/84-ALC3/2008	Party Name:CHELSEA MILLS	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00258/AM09/	RLA File :05/24/040/00333/AM09/	Lic.No/Date:0510225783 19.08.2008	Defer Date:02.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited. It was decided to await the same and defer the case for re-listing on 02.10.2008.			

24	Case No.:2/23/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00259/AM09/	RLA File :35/24/040/00031/AM09/	Lic.No/Date:3510024475 21.08.2008	Defer Date:02.10.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -</p> <ul style="list-style-type: none"> (i) List of Capitals and complete list of equipment involved; (ii) List of Plant and Machinery involved in this case <p>Import item at S.No.7 i.e Furnace Oil sought in this case cannot be allowed under Para 4.7 of HBP.</p> <p>It was therefore decided to defer the case for re-listing on 02.10.2008.</p>			

25	Case No.:3/23/84-ALC3/2008	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Approved
	HQ File :01/84/050/00260/AM09/	RLA File :02/24/040/00135/AM09/	Lic.No/Date:0210116408 22.08.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier for similar cases Norms Committee had advised the applicant firm to take necessary action for standardization of adhoc input output norms fixed i.e by allowing 8% wastage on item of import in this case			

through their Export Promotion Council. But, Committee observed that till date, firm did not respond thereon. In view of this Committee decided to advise R.A that no further advance licence be issued to the firm on the similar adhoc norms until the applicant firm start action for fixation of SION in this case. Therefore, Committee felt that advance authorization in question may be ratified by allowing only 2% wastage.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

26	Case No.:4/23/84-ALC3/2008	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Approved
	HQ File :01/84/050/00261/AM09/	RLA File :02/24/040/00140/AM09/	Lic.No/Date:0210116412 22.08.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage on repeat basis as detailed below: -			
	Export item	Export Qty.	Import Item	Qty. allowed
	100% Flax/Linen Yarn Auto cone spliced	5000 Kgs	100% Flax/Linen Yarn upto 80 LEA/NM	5100 Kgs.
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

27	Case No.:5/23/84-ALC3/2008	Party Name:ARRA GARMENTS,	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00262/AM09/	RLA File :32/24/040/00021/AM09/	Lic.No/Date:3210038621 22.08.2008	Defer Date:02.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited. It was decided to await the same and defer the case for re-listing on 02.10.2008.			

28	Case No.:6/23/84-ALC3/2008	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00263/AM09/	RLA File :10/24/040/00057/AM09/	Lic.No/Date:1010030689 25.08.2008	Defer Date: 16.10.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 16.10.2008.</p> <p>Firm may be informed accordingly.</p>			

29	Case No.:7/23/84-ALC3/2008	Party Name:BROS INDIA GROUP	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00264/AM09/	RLA File :10/24/040/00051/AM09/	Lic.No/Date:1010030690 25.08.2008	Defer Date:16.10.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 16.10.2008.</p> <p>Firm may be informed accordingly.</p>			

30	Case No.:8/23/84-ALC3/2008	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00265/AM09/	RLA File :10/24/040/00059/AM09/	Lic.No/Date:1010030691 25.08.2008	Defer Date:16.10.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this</p>			

case. Hence, case stands deferred for re-listing on 16.10.2008.
Firm may be informed accordingly.

31	Case No.:9/23/84-ALC3/2008	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00266/AM09/	RLA File :10/24/040/00066/AM09/	Lic.No/Date:1010030692 25.08.2008	Defer Date: 16.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 16.10.2008. Firm may be informed accordingly.			

32	Case No.:10/23/84-ALC3/2008	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00267/AM09/	RLA File :05/24/040/00331/AM09/	Lic.No/Date:0510226081 25.08.2008	Defer Date:02.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited. It was decided to await the same and defer the case for re-listing on 02.10.2008.			

Case No.:11/23/84-ALC3/2008	Partv Name:A.S.MARIMUTHU	Meet No/Date:23/84-ALC3/2008	Status: Deferred
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33			04.09.2008	
	HQ File :01/84/050/00268/AM09/	RLA File :35/24/040/00033/AM09/	Lic.No/Date:3510024493 25.08.2008	Defer Date:02.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited. It was decided to await the same and defer the case for re-listing on 02.10.2008.			

34	Case No.:19/23/84-ALC3/2008	Party Name:PALM FIBRE (INDIA) PRIVATE LIMITED	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status : Deferred
	HQ File :01/84/050/00276/AM09/	RLA File :10/24/040/00068/AM09/	Lic.No/Date:1010030746 27.08.2008	Defer Date: 16.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 16.10.2008. Firm may be informed accordingly.			

35	Case No.:20/23/84-ALC3/2008	Party Name:RICHA & CO	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status : Deferred
	HQ File :01/84/050/00277/AM09/	RLA File :05/24/040/00330/AM09/	Lic.No/Date:0510226334 27.08.2008	Defer Date:02.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited. It was decided to await the same and defer the case for re-listing on 02.10.2008.			

	Case No.:21/23/84-ALC3/2008	Party Name:GGR METALS PVT. LTD.,	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status : Transferred
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36	HQ File :01/84/050/00278/AM09/	RLA File :32/21/040/00102/AM09/	Lic.No/Date:3210038650 27.08.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export/import item given in this case does not fall under DES-V (NC-V) and the same pertains to Engineering DES Division. Hence, it was decided to transfer the case to DES-I/DES-II Section for their necessary action.			

37	Case No.:23/23/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Rejected
	HQ File :01/84/050/00280/AM09/	RLA File :35/24/040/00036/AM09/	Lic.No/Date:3510024515 28.08.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier for similar cases Norms Committee had advised the applicant firm to take necessary action for standardization of adhoc input output norms fixed in this case through their Export Promotion Council. But, Committee observed that till date, firm did not respond thereon. In view of this Committee decided to reject the case. RLA may take suitable consequential action accordingly.			

38	Case No.:24/23/84-ALC3/2008	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Rejected
	HQ File :01/84/050/00281/AM09/	RLA File :05/24/040/00355/AM09/	Lic.No/Date:0510226451 28.08.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case no manufacturing process is involved. Hence, Committee decided to reject the case. RLA may take suitable consequential action accordingly.			

39	Case No.:25/23/84-ALC3/2008	Party Name:SWESENVA MERCH X (PROP: C. SENTHIL KUMAR)	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00282/AM09/	RLA File :32/24/040/00023/AM09/	Lic.No/Date:3210038668 28.08.2008	Defer Date:02.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited. It was decided to await the same and defer the case for re-listing on 02.10.2008.			

Manual cases

Case No. 289	M/s Radhamani Exports Ltd. Bangalore
NC23/09 dt. 04.09.2008	F.NO.1/84/50/83/AM08-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710052026 dt. 18.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm in their

EcomPrint dated 06.09.2007(Part-2) themselves mentioned that they are 100% E.O.U against the A/A in question. Since, firm have not submitted any proof that they are not 100% E.O.U, Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 290	M/s CLRI, Chennai
NC23/09 dt. 04.09.2008	F.NO.1/84/162/308/AM09-DES-V
Proposed (revised) finished leather norms regarding.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CLRI, Chennai have not quantified on the variation in the existing norms Qty. alongwith justification in the proposed revision in respect of SION, G-7 and G-46. In view of this Committee decided to seek views of CLRI, Chennai on the

above and defer the case for re-listing on 16.10.2008.

Case No. 291	M/s Welspun Syntex Ltd., Mumbai
NC23/09 dt. 04.09.2008	F.NO.1/84/50/160/AM08-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310441964 dt. 06.09.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the minutes of PIC meeting held on 31.07.2008 whereby, it has been clarified that second hand used metallic cops can be allowed for import under advance authorization subject to the condition that these are imported on net to net basis with accountability clause. In view of this, Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing second hand used metallic cops on net to net basis with accountability clause in partial modification of its earlier decision.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 292	M/s Welspun Syntex Ltd., Mumbai
NC23/09 dt. 04.09.2008	F.NO.1/84/50/121/AM08-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310437690 dt. 30.07.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the minutes of PIC meeting held on 31.07.2008 whereby, it has been clarified that second hand used metallic cops can be allowed for import under advance authorization subject to the condition that these are imported on net to net basis with accountability clause. In view of this, Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing second hand used metallic cops on net to net basis with accountability clause in partial modification of its earlier decision.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 293	M/s Entremonde Polycoaters Ltd.
NC23/09 dt. 04.09.2008	F.NO.1/84/50/254/AM08-DES-V
Fixation of input output norms in respect of Advance Authorization No. 0310464295 dt. 24.04.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the details of coating solution is known, but technical description of import item is vague and generic in nature. Further, from this details no nexus can be established with export product. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 294	M/s Texport Fashions, New Delhi
NC23/09 dt. 04.09.2008	F.NO.1/84/162/274/AM09-DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510107131 dt. 30.10.2003 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 02.10.2008.

Case No. 295	M/s Super Tannery Ltd., Kanpur
NC23/09 dt. 04.09.2008	F.NO.1/84/50/375/AM08-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0610012947 dt. 26.02.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the inputs strictly as per G-9 except Qty. of Catalyst, which is restricted to 33 grms/Kg of PU Sole. The additives i.e Isothiazole containing biocide and Quaternary ammonium sulphate in ethylenglycol may be allowed @ 20 grms./Kg of PU Sole and Steel Toe caps & Steel Mid sole may be allowed on net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 296	Regarding contents of minutes/action points emerging out of Open House meeting held at Ludhiana on 22.12.2007.
NC23/09 dt. 04.09.2008	F.NO.1/84/162/1079/AM08-DES-V
Review in the existing General Note for Textile.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier Committee was of the view that the technical feature of the two items i.e Acrylic Tow and Acrylic fibre are of different technical parameters, hence it is not possible to modify the existing General Note for Textiles at S.No. 6. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting reviewed that first stage is fibre and next stage is Tow. In view of this requirement of Tow has to be less than that of the requirement of fibre. In view of this Committee decided to revise the same and accordingly the General Note for Textile No.6 may be reviewed to be amended to read as “ wherever import of Acrylic fibre has been allowed, acrylic tow may also be allowed as an alternative of acrylic fibre with same quantity by allowing vice versa

provision for allowing acrylic fibre in place of acrylic tow may be included. A Public Notice may be issued accordingly.

Case No. 297	M/s SRF Ltd., Tamil Nadu.
NC23/09 dt. 04.09.2008	F.NO.1/84/50/1386/AM08-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410091662 dt. 22.10.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION, A-2398 as detailed below: -

Export item	Export Qty.	Import Item	Qty. allowed
Dipped belting fabrics (EE) synthetic fabrics of polyester 1000 Denier	400000 Kgs	Polyester industrial yarn 1000 Denier	418000 Kgs.
		V.P Latex (Dry)	26000 Kgs
		Resorcinol	2800 Kgs
		Formaldehyde	4000 Kgs
		Bonding agent	2000 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 298	M/s R.B.R Garments (P) Ltd., Tirupur.
NC23/09 dt. 04.09.2008	F.NO.1/84/162/1138/AM08-DES-V

Ratification of input output norms in respect of Advance Authorization No. 3210036958 dt. 27.12.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 02.10.2008.

Case No. 299	M/s VSSM Varso Belts Pvt., Ltd, Trichy
NC23/09 dt. 04.09.2008	F.NO.1/84/50/384/AM08-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410094061 dt. 27.02.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing Zipper of relevant size and Webbing of relevant width with 1% wastage.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 300	M/s Richa & Com., New Delhi.
NC23/09 dt. 04.09.2008	F.NO.1/84/50/485/AM06-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510168806 dt. 19.10.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 02.10.2008.

Case No. 301	M/s William Goodacre & sons India(P) Ltd, Kerala
NC23/09 dt. 04.09.2008	F.NO.1/84/50/110/AM09-DES-V

Re-fixation of input output norms in respect of Advance Authorization No. 1010029186 dt. 27.03.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 16.10.2008.

Firm may be informed accordingly.

Case No. 302	M/s RSWM Ltd., Bangalore
NC23/09 dt. 04.09.2008	F.NO.1/84/50/228/AM07-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710046602 dt. 08.08.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of TC, Mumbai conveyed vide their letter dated 20.12.2007 in partial modification of its earlier decision taken on 31.08.2006 as detailed below: -

Export item	Import Item	Qty. allowed
Boys Cargo shorts	1) 100% cotton print Twill (Peached) woven fabric, width 58", GSM-237.	1) 1.25 Sq mtrs/Pc
	2) 100% cotton solid sheeting woven fabric, width- 54", GSM-122	2) 34.2 Sq mtrs/Pc

The remaining import items from S.No. 3 to 5 may be allowed on net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 303	M/s Super Tannery Ltd,. Kanpur
NC23/09 dt. 04.09.2008	F.NO.1/84/50/139/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0610013462 dt. 02.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the inputs strictly as per G-12 except Qty. of Catalyst, which is restricted to 33 grms/Kg of PU Sole. The additives i.e Isothiazole containing biocide and Quaternary ammonium sulphate in ethylenglycol may be allowed @ 20 grms./Kg of PU Sole and Steel Toe caps & Steel Mid sole may be allowed on net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 304	M/s Super Tannery Ltd,. Kanpur
NC23/09 dt. 04.09.2008	F.NO.1/84/50/376/AM08-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0610012948 dt. 26.02.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the inputs strictly as per G-14.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 305	M/s Kaytee Corporation Ltd.
NC23/09 dt. 04.09.2008	F.NO.1/84/50/191/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.	

0310446122 dt. 12.10.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers viz,. CAD, mini marker submitted by firm and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing item of import @ 1.105 Sq mtrs./Pc as per revised consumption details.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also check/monitor the style no. 23032 mentioned in this A/A on export side.

Case No. 306	M/s Parveen Exports, Chennai
NC23/09 dt. 04.09.2008	F.NO.1/84/50/555/AM05-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0410066620 dt. 27.01.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37 (5)/39/2008-09/Hosy. dated 21.08.2008 as detailed below: -

S.No	Export Product	Import Item	Qty. allowed
1	Webbing materials made of 100% cotton (15090 mtrs.)	a) Webbing belt model no. MM2253 made of 100% cotton (length 1.55 mts.) b) Webbing belt model no. MM3409 made of 100% cotton (length 1.75 mts.)	a) 3300 Pcs b) 5700 Pcs
2	Webbing materials made of 100% spun polyester	a) Webbing belt model no. MM3408 made of 100% spun polyester (length 1.55 mts.)	a) 1700 Pcs

	(16135 mtrs.)	b) Webbing belt model no. MM3411 made of 100% spun polyester (length 1.55 mts.) c) Webbing belt model no. MM3412 made of 100% spun polyester (length 1.55 mts.)	b) 2500 Pcs c) 5500 Pcs
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The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 307	M/s Loyal Textile Mills, Kovilpatti
NC23/09 dt. 04.09.2008	F.NO.1/84/162/483/AM05-DES-V
Request for relaxation of pre-import condition of raw cotton endorsed on the advance licences.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in terms of decision of GRC meeting held on 27.06.2008, applicant firm have submitted the details. As per CA certified details of import of raw cotton and export of cotton yarn under OGL and under Advance licence issued to the firm are as under: -

Licensing year	Import or raw cotton		Export of cotton yarn under	
	OGL Kgs	Advance Licence Kgs	OGL Kgs	Advance Licence Kgs
1999-2000	3353772	942354	50414	763044
2000-2001	2800862	269822	357676	243513
2001-2002	4699483	285583	776311	252235
Total	10854117	1497759	1184401	1258792

The Committee observed that vide a Public Notice No. 15 (RE-2001)/1997-2002 dated 01.06.2001, the pre-import condition regarding Raw Cotton as mentioned in General Note for Textile at S.No. 13 was deleted. In view of this

Committee felt that pre-import condition should be deemed to be deleted w.e.f the date of issue of the said Public Notice. However, for export of prior to the date of issue of said PN, may be taken into consideration for relaxation of pre-import conviction. In view of this Committee decided to refer the case to PRC for re-consideration under intimation to GRC with reference to their decision taken in meeting held on 27.06.2008.

Case No. 308	M/s Embee Apparels Pvt. Ltd., New Delhi
NC23/09 dt. 04.09.2008	F.NO.1/84/50/712/AM06-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710042906 dt. 31.01.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed this case has already been cleared by NC in its meeting held on 16.08.2007. Now, firm have merely submitted Style no., drawing and there is no justification for seeking higher Qty. more than allowed. Hence, Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 309	M/s Maccaferri Environmental Solution Pvt. Ltd.,
NC23/09 dt. 04.09.2008	F.NO.1/84/50/138/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3110033408 dt. 4.4.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing in its meeting to be held on 16.10.2008 along with sample and technical person to explain the case.

The case stands deferred for re-listing on 16.10.2008.

Case No. 310	M/s Nath Bros. Exim International Ltd., New Delhi
NC23/09 dt. 04.09.2008	F.NO.1/84/50/186/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510103192 dt. 23.9.2002 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that representatives from Regional Office, TC, Noida and DC (MSME) shall visit the unit of the firm and submit its report for taking final decision in the matter, while representative of the firm was also present. Relevant file also handed over to the technical authorities for their convenience.

The case stands deferred for re-listing on 02.10.2008.

Case No. 311	M/s Guru Exports New Delhi
NC23/09 dt. 04.09.2008	F.NO.1/84/162/437/AM06-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510037241 dt. 24.5.2001 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier cleared by ALC in its meeting held on 14.12.2006 as per written comments of DC (MSME). Now, firm have pointed out that at S.No. 4 i.e “Men’s Pullover full sleeve (Total–26600 Pcs) in the above said ALC minutes, GSM of the fabric has been mistakenly written as 240+/-10%, whereas they have used the same fabric of GSM-260+/-10%, 240+/-10% and 200+/-10%. In view of the above, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify only S.No. 4 of the minutes of ALC meeting held on 14.12.2006 to read as detailed below:-

S.No	Export item	Import item	Qty. allowed
4	Men's Pullover (10920 Pcs)	1) Solid dyed 100% spun polyester polar fleece with 2 side brushed & 1 side antipilling fleece knitted fabric, GSM-260+/-10%. 2) Solid dyed 100% spun polyester polar fleece with 2 side brushed & 1 side antipilling fleece knitted fabric, GSM-200+/-10%.	1) 2.2 Sq mtrs/Pc 2) 0.2 Sq mtrs/Pc
	Men's Pullover (1280 Pcs)	Solid dyed 100% spun polyester polar fleece with 2 side brushed & 1 side antipilling fleece knitted fabric, GSM-240+/-10%.	2.3 Sq mtrs/Pc
	Men's Pullover (14400 Pcs)	1) Solid dyed 100% spun polyester polar fleece with 2 side brushed & 1 side antipilling fleece knitted fabric, GSM-260+/-10%. 2 Solid dyed 100% spun polyester polar fleece with 2 side brushed & 1 side antipilling fleece knitted fabric, GSM-200+/-10%.	1) 2.2 Sq mtrs/Pc 2) 0.22 Sq mtrs/Pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They are advised to redeem the Advance authorization in question accordingly.

Case No. 312	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC23/09 dt. 04.09.2008	F.NO.1/84/162/926/AM08-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3510022041 dt. 25.10.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 02.10.2008.

Case No. 313	M/s Chelsea Mills, New Delhi
NC23/09 dt. 04.09.2008	F.NO.1/84/162/318/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510221307 dt. 30.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 02.10.2008.

Case No. 314	M/s Celebrity Fashions Chennai
NC23/09 dt. 04.09.2008	F.NO.1/84/162/319/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0410096141 dt. 30.5.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have only submitted sketch, drawing. They have not given design, calculation sheet, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No. 315	M/s Chelsea Mills, New Delhi
NC23/09 dt. 04.09.2008	F.NO.1/84/162/317/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510221305 dt. 30.5.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
99% cotton 1% spandex stretch denim embroidered baby jeans (Style No. 604495 & 609422)	13895 Pcs	99% cotton 1% spandex stretch denim fabric, GSM-360+/-10%	13617 Sq mtrs.
		Snap buttons	Net to net with accountability clause
		Zip fastners	Net to net with accountability clause
		Elastic	0.90 mtrs.
		Poly bags	Net to net with accountability clause
		Pumice stone	0.360 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 316	Reference received from Noida Special Economic Zone
NC23/09 dt. 04.09.2008	F.NO.1/84/162/311/AM09-DES-V
Fixation of norms for Bath Mats bedding and other home furnishing	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) and also link the relevant file of M/s Faze three wherein norms have been fixed as per report of the team visited the unit. It was therefore decided to defer the case for re-listing on 02.10.2008.

Case No. 317	M/s Knit Foulds Pvt. Ltd., Kapurthala
NC23/09 dt. 04.09.2008	F.NO.1/84/162/398/AM08-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3011154508 dt. 2.1.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith details and sample of export/import item submitted by the firm. It was observed that this case is a combination of two SIONs (J-370 and H-355). The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm (with 5% wastage on item of import).

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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